

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA  
UNSTARRED QUESTION NO. 3280  
TO BE ANSWERED ON 01 JANUARY, 2019

COMPASSIONATE APPOINTMENT IN FCI

3280. SHRI M. MURALI MOHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that as per the DoPT order F. No. 14014/02/2012-Estt.(D) dated 05 September, 2016 "married son" is also eligible for compassionate appointment;
- (b) if so, whether it is a fact that FCI, Southern Region/various Central Government Agencies/Departments have not implemented the above order by citing the reasons that it is valid only from 2015 cases and if so, the details thereof;
- (c) whether such cases (denial/rejected appointment under the married sons concept) between 2005-2013 will also be reopened/reconsidered for compassionate appointments and, if so, the details thereof; and
- (d) whether any specific year has been fixed/determined to reconsider to give jobs under compassionate grounds for the married son/daughter and if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a) & (b) As per DoPT Order F.No. 14014/02/2012-Estt.(D) dated 05 September, 2016 'married son' is eligible for compassionate appointment.

FCI, South Zone has implemented the DoPT Order F.No. 14014/02/2012-Estt.(D) dated 05 September, 2016

(c) & (d) Cases of compassionate appointment are required to be considered as per the extant guidelines on the subject issued from time to time by DoPT. No specific year has been fixed/determined to give job under compassionate ground for the 'married son'.

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